

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

CP No. 422/2016

IN THE MATTER OF:

Bank of Baroda

.... **APPLICANT / PETITIONER**

Vs

M/s Metaphor Exports Pvt. Ltd.

.... **RESPONDENT**

SECTION:

Under Section 433(e) and 434, 439

Order delivered on 13.06.2018

Coram:

CHIEF JUSTICE (RTD.) M.M. KUMAR

Hon'ble President

Sh. S. K. MOHAPATRA,

Hon'ble Member (Technical)

For the Applicant/petitioner : Mr. Ankit Jain PCS

Mr. Amol Vyas, Advocate

For the Respondent

: Ms. Radhika Gupta, Advocate

ORDER

Learned counsel for the respondent states that the copy of the rejoinder has been handed to her only yesterday and requests for further time.

List for arguments on 16th July, 2018.

- Sd/-

(M.M.KUMAR)
PRESIDENT

- Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)